

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DEHRADUN BENCH, DEHRADUN**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI V.P. RAO, JUDICIAL MEMBER**

**ITA No. 7640/Del/2017  
Assessment Year: 2015-16**

GX Technology Eame Ltd., vs. DCIT, Circle-1,  
C/o Deloitte Haskins & Sells LLP Dehradun.  
7<sup>th</sup> Floor, Building-10, Tower-B,  
DLF Cyber City Complex, DLF City,  
Phase-II, Gurgaon.

**PAN : AADCG5063H**

(Appellant)

(Respondent)

Appellant by : Ms. Sumisha, CA

Respondent by: Sh. N.S. Jangpangi, CIT/DR

Date of hearing: 22.11.2021

Date of order : 22.11.2021

**ORDER**

**PER V.P. RAO, J.M.**

This appeal by the assessee is directed against the assessment order dated 16.11.2017 passed in pursuance to the directions of Id. DRP dated 01.11.2017 for the assessment year 2015-16.

2. At the time of hearing, learned AR of the assessee stated at Bar that the assessee had opted for Vivad Se Vishwas Scheme, 2020 to settle the dispute arising from the assessment order and involved

in the present appeal. Learned AR has also referred to the application dated 22.11.2021 filed by the assessee for withdrawal of the present appeal in pursuance to opting for Vivad Se Vishwas Scheme, 2020. Thus, the Id. AR has pleaded that the present appeal of the assessee may be allowed to be withdrawn.

3. On the other hand, learned DR has no objection and accepted the fact that the assessee had already opted for Vivad Se Vishwas Scheme and paid requisite taxes as determined under the Vivad Se Vishwas Scheme.

4. Accordingly in the facts and circumstances of the case, when the assessee has opted for Vivad Se Vishwas Scheme to settle its tax disputes for the year under consideration and the designated authority has issued Form No.5 dated 30.01.2021, thereby acknowledging full and final settlement of tax amount as determined under the Vivad Se Vishwas Scheme, 2020, hence, the present appeal of the assessee is allowed to be withdrawn and is liable to be dismissed.

5. In the result, the appeal of the assessee is dismissed being withdrawn.

Order pronounced in the open court on 22<sup>nd</sup> day of November, 2021 after conclusion of virtual hearing.

Sd/-

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**  
Dated: 22/11/2021

Sd/-

**(V.P. RAO)**  
**JUDICIAL MEMBER**